

Schedule II

FORM -A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF M/S AGRO DUTCH INDUSTRIES LIMITED

RELEVANT PARTICULARS		
1	Name of the corporate debtor	Agro Dutch Industries Limited
2	Date of incorporation of corporate debtor	29/05/1992
3	Authority under which corporate debtor is incorporated / registered	RoC-Chandigarh
4	Corporate identity number / limited liability identification number of corporate debtor	L29211CH1992PLC012321
5	Address of the registered office and principal office (if any) of corporate debtor	SCO 23, FIRST FLOOR, SECTOR 33-D, CHANDIGARH 160020 INDIA
6	Insolvency commencement date in respect of corporate debtor	27 th November 2019
7	Estimated date of closure of insolvency resolution process	25 th May 2020
8	Name and registration number of the interim resolution professional	Desh Deepak IBBI/IPA-001/IP-P00648/2017-2018/11105
9	Address and e-mail of the interim resolution professional as interim registered with the Board,	House No. 1099/1, Sector 37-B, Chandigarh, U.T. 160036 E-mail: deshdeepak297@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	House Number 1099/1, Sector 37-B, Chandigarh, U.T. 160036 E-mail: deshdeepak297@gmail.com
11	Last date for submission of claims	11 th December 2019
12	Classes of creditors, if any, under clause (b) of sub-section (6-A) of section 21, ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) http://ibbi.gov.in/downloadform.html (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Agro Dutch Industries Limited on 27th November 2019.

The creditors of Agro Dutch Industries Limited, are hereby called upon to submit their claims with proof on or before 11th December 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Interim Resolution Professional
(IBBI/IPA-001/IP-P00648/2017-2018/11105)

Place: Chandigarh

Date: 29th November 2019